

I. A. Singh

**Affidavit to be Furnished by the candidate alongwith Nomination Paper  
Before the Returning Officer**

For election to..... (name of the House)  
From...17.9...2012...Bohla.....Constituency (Name of the Constituency)

CYANENDRA KUMAR SINGH son/daughter/wife of KAMLA PRASAD SINGH  
Aged 47 years, resident of VILL. RUKUNPURA, P.O. KHUSHROPOUR, P.S. BAKHTIARPUR DIST. PATNA 803212  
(mention full postal address), a candidate in the above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by..... (name of the political party) / am contesting as an

Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self	ALIPS9575R	2009-10	167346
2.	Spouse-	AKPPS7699E	2010-11	438816
3.	Dependent 1 <u>POOJA</u>	BQPPP3805C		
4.	Dependent 2			
5.	Dependent 3			

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

Sl. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	
(b)	Name of the court, Case No. and Date of order taking cognizance :	
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	

4. Cases in which I have been convicted by a court of law (other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	
(b)	Name of the Court(s), Case No. and Date(s) of order(s) :	

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(v) Punishment imposed:

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

AS on 15.12.2011

(Note:

- Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.
- 'Dependent', here means a person, substantially dependent on the income of the candidate.
- Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse SULEKHA SINGH	Dependent-1 ABHIR	Dependent-2	Dependent-3
(i)	Cash in hand	7698	103504	2828		
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	(1) Syndicate Bank Rs. 4864 (2) SBI, PATNA Rs. 532249 (3) HDFC Bank Rs. 71000	Syndicate Bank Rs. 466117 R. Deposit with Syndicate Bank Rs. 250000	Syndicate Bank Rs. 167920 Fixed deposit with Syndicate Bank, 09/05/10 Rs. 200000 24/06/11 Rs. 350000		
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Shares m. value Rs. 147500	NIL	NIL		
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	(1) LIC Rs. 880897 SBI Life Insurance Rs. 100000 (2) PPF Deposit Rs. 1106669	LIC Rs. 141097 PPF Deposit Rs. 1085986	NIL		
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	NIL	NIL	NIL		
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Car Maruti Suzuki 23/06/11 Rs. 748900 (By Assembly loan)	NIL	NIL		
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	(1) Gold chain 20gm 45000 (2) Diamond Ring 35000 (3) Gold Ring Stone Rs. 22000 Rs. 202040 (3) Silver 0.5kg Rs. 15000	Gold 18gm Rs. 192000 (2) Bangles 22kt Rs. 19106/11 81.9503gm Rs. 202040	NIL		

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(iv)	Any other assets such as value of claims/interest	HUF Assets Total Rs 1880000	PF Deposit Rs 92340	NIL	
(i)	Gross Total value	5581777	254884	79078	

### 3. Details of Immovable assets:

- (Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.  
2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	<b>Agricultural Land</b>					
	Location(s)	NIL	MAUZA-USHANA TO, THANA, RATO RABHAT	NIL		
	Survey number(s)					
	Area (Total measurement in acres)		KHATA No. 51 Plot No. 501 RAKBA, 1 Acre 80 decimal	NIL		
	Whether inherited property (Yes or NO)		-			
	Date of purchase in case of self acquired property		1/2007-08			
	Cost of Land (in case of purchase) at the time of purchase		1136500			
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value		APPROX 25.00 LAC			
(ii)	<b>Non-Agricultural Land</b>					
	Location(s)	NIL	NIL	NIL		
	Survey number(s)					
	Area (Total measurement in sq. ft.)					
	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of Land (in case of purchase) at the time of purchase					
	Any Investment on the land by way of development, construction etc.					
	Approximate Current market value					
(iii)	<b>Commercial Buildings</b> (including apartments)					
	-Location(s)					
	-Survey number(s)					
	Built up Area (Total measurement in sq. ft.)					



	Whether inherited property (Yes or NO)					
	Date of purchase in case of self acquired property					
	Cost of property (in case of purchase) at the time of purchase					
	Any Investment on the property by way of development, construction etc.					
	Approximate Current market value					
(iv)	<b>Residential Buildings</b> (including apartments,) - Location(s) - Survey number(s) Area (Total measurement in sq. ft.) Built up Area (Total measurement in sq. ft.) Whether inherited property (Yes or NO) Date of purchase in case of self acquired property Cost of property (in case of purchase) at the time of purchase Any Investment on the land by way of development, construction etc. Approximate Current market value	NIL	AMAR KUNJAP. FLAT NO. 501 BLOCK B, NORTH S.K. PURI, PRIMA  2078 sq feet     FY 2009-10 Rs. 2517954   APPROX Rs 40.00 LAC			
(v)	Others (such as interest in property) <i>Lease Price</i>	750000				
(vi)	Total of Current Market Value of (i) to (v) above					

- (6) I give herein below the details of liabilities/ dues to public financial institutions and government :-  
(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) <i>Bihar Assembly Govt.</i> Name of Bank or FI Amount outstanding Nature of loan <i>Vehicle loan</i>	673900	NIL	NIL		
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan <i>INDIVIDUAL</i>	Shambhu dealers <i>Private</i> Rs. 500000	S. deposit against Rent 150000	NIL		

	Any other liability					
	<b>Grand total of liabilities</b>					
(ii)	<b>Government Dues:</b>					
	Dues to departments dealing with government accommodation	Nil				
	Dues to departments dealing with supply of water	Nil				
	Dues to departments dealing with supply of electricity	Nil				
	Dues to departments dealing with supply of telephones/mobiles	Nil				
	Dues to departments dealing with government transport (including aircrafts and helicopters)	Nil				
	Income Tax Dues	Nil				
	Wealth Tax Dues	Nil				
	Service Tax Dues	Nil				
	Municipal /Property Tax Dues	Nil				
	Sales Tax Dues	Nil				
	Any other dues	Nil				
	<b>Grand total of all Govt. dues</b>	Nil				

(7) Details of profession or occupation:

- a. Self.....*MAA*  
b. Spouse .....*Private Sch.*

(8) My educational qualification is as under: *B.A.*

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)  
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. <i>Gyanendra K. Singh</i>
2.	Full postal address	<i>23, Baity Road Patna-1</i>
3.	Number and Name of the constituency and state	<i>179 - Bakh</i>
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	<i>JDU</i>
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	

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(c) Total number of Pending cases where the court (s) have taken cognizance						
5. PAN of	Year for which last Income Tax Return filed	Total Income Shown				
(a) Candidate ALPS9595R	2009-10	167346				
(b) Spouse: A4PPS7699E	2010-11	438616				
(c) Dependents BQPP3805C						
6. Details of Assets and Liabilities in rupees						
	Description	Self	Spouse	Dependent-I	Dependent-II	Dependent-III
A.	Moveable Asset (Total value)	5581777	2548064	720748		
B.	Immovable Asset					
(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	750000	3654454			
(ii)	Approximate Current Market Price of Asset (Total Value)		65LAC			
7.	Liabilities					
(i)	Government dues (Total)	673900	-			
(ii)	Loans from Bank, Financial Institutions and others (Total)	500000	150000			
8. Highest educational qualification:						
Graduate (BA.) ST. Columba collage, Hazaribagh 1981						
Under, RAJENDRA UNIVERSITY						
(Give details of School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)						

### VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;  
 (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at ..... this the 30<sup>th</sup> day of Dec - 2011

by antola  
 30-12-2011  
 DEPONENT

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- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.  
2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.  
3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.  
4. The affidavit should be either typed or written legibly and neatly.

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